

12.05 hrs.

RE: MOTION OF PRIVILEGE

Shri Hem Barua (Gauhati): May I seek a clarification from you? I submitted a privilege motion on *China Today* publishing the Peking Note of April 30, and said that before it was laid on the Table of the House, before the House had been apprised of it, it has been published by *China Today*, official organ of the Chinese Embassy here, and printed in the *New Age Press* in Delhi. This is a very serious matter and I wanted to move a motion of privilege on this because we are denied the right to have this note first.

You often say that Members should explore other avenues whenever adjournment motions are tabled. Yesterday I tabled a calling attention notice on this subject and it was refused. Today I have tried a privilege motion. I do not know what has exactly happened to that. Supposing it is rejected, I shall have to give notice of a Short Notice Question. But nobody knows what will happen to that.

Mr. Speaker: Has the hon. Member not been informed of it?

Shri Hem Barua: That is my submission. We are informed like that. But after exploring all avenues, we find ourselves in a very tight corner not knowing what to do.

Mr. Speaker: Order, order. I have said it so many times that if any hon. Member is dissatisfied with any decision that I take, he can come to my Chamber. Now that my decision has been conveyed to the hon. Member, does he expect me to come to a different decision now when he stands up and says something? When he knows already that he has been communicated that decision, what does he expect me to do? Does he expect me to say something different from what has been conveyed to him already?

Shri Hem Barua: My submission was different.

Mr. Speaker: He wants me to say what avenues are open to him.

Shri Hem Barua: Yes, Sir.

Mr. Speaker: I am not a legal adviser to give opinions to Members as to how to guide them. If they send me something in the form of a notice, then I have to decide on that notice, as to whether it is admissible or not. I have to decide on concrete questions as they arise and come up before me. I cannot give advice. If he comes and discusses with me, I will certainly be available for that and will say why I have rejected it. Then probably he might get some help, if I am in a position to help, because he knows much better than myself.

Shri Hem Barua: May I make this submission? In future, may it be your ruling that whenever motions of serious import are disallowed, instead of merely conveying that decision to Members, the Speaker may be pleased to assign the reasons also, so that Members might know where they stand? Otherwise we are quite lost in darkness.

Mr. Speaker: There is a matter of breach of privilege brought up by a Member and the Speaker considers that there is no breach of privilege. That is conveyed to the hon. Member. What other grounds does he require in that respect? I will advise him, if he wants to discuss it further with me, to come to my Chamber. We will sit together and discuss.

12.08 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER TARIFF COMMISSION ACT

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers under subsection (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1959) of the Tariff Commission on the fixation of